

(vii) Notification G.O.Ms. Home (Transport-I), dated the 30th December,

(viii) Notification G.O.Ms. No. 14, Home (Transport-I), dated the 12th January, 1977.

[Placed in Library. See No. LT-114/77 for (i) to (viii)]

Ministry of Defence Notifications

THE MINISTER OF DEFENCE (SHRI JIRAM):

lay on the Table, under section 185 of the Navy Act, 1957, a copy each (in English and Hindi) of the following Notifications of the Ministry of Defence:

(i) Notification S.R.O. No. 52, dated the 19th February, 1977, publishing the Navy (Pension) First Amendment Regulations, 1977.

(ii) Notification S.R.O. No. 75, dated the 12th March, 1977, publishing the Navy (Pension) Second Amendment Regulations, 1977. [Placed in Library. See No. LT-119/77 for (i) and (ii)].

Ministry of Agriculture and Irrigation (Department of Agriculture) Notifications

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): Sir I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Irrigation (Department of Agriculture), under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(1) Notification G.S.R. No. 854(E), dated the 27th October, 1976, publishing the Fertiliser (Control) Eighth Amendment Order, 1976.

(2) Notification S.O. No. 696(E), dated the 28th October, 1976, publishing the Fertiliser (Movement Control) Fourth Amendment Order, 1976.

(3) Notification G.S.R. No. 865(E), dated the 2nd November 1976.

(4) Notification G.S.R. No. 19(E), dated the 15th January, 1977, publishing the Fertiliser (Movement Control) Amendment Order, 1977.

(5) Notification G.S.R. No. 65(E), dated the 8th February, 1977.

[Placed in Library. See No. LT-121/77 for (1) to (5)]

Ministry of Agriculture and Irrigation (Department of Food) Notifications

SHRI PARKASH SINGH BADAL:

Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Irrigation (Department of Food) under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958:

(1) Notification G.S.R. No. 490(E), dated the 29th July, 1976, publishing the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1976.

(2) Notification G.S.R. No. 284, dated the 26th February, 1977, publishing the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1977.

[Placed in Library. See No. LT-122/77 for (1) and (2).]

Ministry of Agriculture and Irrigation (Department of Agriculture) Notifications

SHRI PARKASH SINGH BADAL:

Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Agriculture and Irrigation (Department of Agriculture) Notification G.S.R. No. 338, dated the 12th March, 1977, publishing the Central Warehousing Corporation (Amendment) Rules, 1977, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962. [Placed in Library. See No. LT-123/77]

Government of Tamil Nadu Notification

SHRI PARKASH SINGH BADAL:

Sir, I also beg to lay on the Table a copy of the following Notifications of the Government of Tamil Nadu, under sub-